

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
REGIONAL BENCH AT CHANDIGARH
DIVISION BENCH

Excise appeal No.13/2011

(Arising out of Order-in-Appeal No.200/CE/Apl/DLH-IV/2010 dated 21.10.2010 passed by the Commissioner of Central Excise (Appeals), New CGO Complex, NH-IV, Faridabad)

CCS Projects Equipments (P) Limited **Appellant**
(Piyala Road, Vill.Sikri, Mathura Road, Ballabhgarh, Faridabad)
Vs.

CCE, Delhi-IV, Faridabad **Respondent**
(New CGO Complex, NH-IV, Faridabad)

Present for the Appellant :None
Present for the Respondent: Sh.Ravinder Jangoo, AR

CORAM: **HON'BLE MR. S.S.GARG, MEMBER (JUDICIAL)**
HON'BLE MR. P.ANJANI KUMAR, MEMBER (TECHNICAL)

Date of Hearing/Decision:21.04.2023

FINAL.ORDER NO.60107/2023

Per: S.S.Garg

None appeared for the appellant. On the last date of hearing also none appeared on behalf of the appellant. The amount involved in the appeal is Rs.7,828/-. It appears that the appellant is not interested in pursuing their appeal. Hence, the appeal is dismissed for non prosecution.

(dictated and Pronounced in court)

(S.S.GARG)
MEMBER (JUDICIAL)

(P.ANJANI KUMAR)
MEMBER (TECHNICAL)

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